GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

RAJYA SABHA
UNSTARRED QUESTION No. 1780
TO BE ANSWERED ON THE 14th December, 2021

Stringent law against manufacturers of spurious drugs

1780 # Shri Satish Chandra Dubey:

Will the Minister of **Chemicals and Fertilizers** be pleased to state:

(a) whether Government has any proposal to enact a stringent law against manufacturers of spurious drugs, as spurious drugs were found at many places during the COVID-19 situation;
(b) if so, the details thereof, if not, the reasons therefor; and
(c) the details of its impact on pharmaceutical sector?

ANSWER

MINISTER OF STATE FOR CHEMICALS & FERTILIZERS AND NEW & RENEWABLE ENERGY
(SHRI BHAGWANTH KHUBA)

(a), (b) & (c): The manufacture, sale and distribution of drugs are primarily regulated in the country under the provisions of Drugs & Cosmetics Act & Rules 1945 made thereunder through a system of licensing and inspection by State Licensing Authorities appointed by respective State Governments. Licensee is required to comply with all the condition of license as prescribed under Drugs & Cosmetics Rules, 1945 and State Licensing Authorities are empowered to take action on violation of any conditions of such licenses including prosecution in appropriate Court of law. The Drugs and Cosmetics Act, 1940 was amended under Drugs & Cosmetics (Amendment) Act 2008 to provide stringent penalties for manufacture of spurious and adulterated drugs. Certain offences have also been made cognizable and non-bailable.

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